

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 18

CP(IB) No. 27/ Chd/Hry/2019

Under Section 7 IBC 2016

In the matter of:-

Bank of Baroda Petitioner/ Financial Creditor

Vs.

JM Feed Mills Pvt. Ltd. ...Respondent/ Corporate Debtor

Present through Video Conferencing:

Mr. Ajay Pal Singh, Advocate for the petitioner/ Financial Creditor.

None for the respondent/ corporate debtor.

Pleadings are already complete. Learned counsel for the parties are directed to file short written submission after exchanging copies with each other atleast one week before the next date of hearing. List for arguments on 02.12.2022.

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**(Subrata Kumar Dash)
Member (Technical)**

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**(Harnam Singh Thakur)
Member (Judicial)**

September 27, 2022
SM